

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 369/2015  
OA No. 3109 /2014**

This the 22<sup>nd</sup> day of December, 2015

**Hon'ble Shri A.K. Bhardwaj, Member (J)  
Hon'ble Shri K.N. Shrivastava, Member (A)**

Dr. B.M. Gulati Ex. –Director (Medical) Delhi,

(Retired) Age 86 years.

R/o C1/30, MIANWALI NAGAR,

Behind D.A.V School, Rohtal Road,

New Delhi-110087

...Applicant

(By Advocate: Mr. B.K. Berara)

**Versus**

1. Sh. Anil Kumar Aggarwal,  
The Director General,  
ESIC, Panchdeep Bhawan,  
Bhadurshah Zafar Marg,  
New Delhi-110002.

2. Sh. G.S. Giri,  
The Director  
Finance & Accounts Br. II (M)  
Directorate (Medical) Delhi,  
E.S.I. Scheme: Dispensary Complex,  
Tilak Vihar: New Delhi-18

...Respondents

(By Advocate: Mr. Manu Padalia for Mr. Ankur Chhibar)

**ORDER (ORAL)**

**By Hon'ble Shri A.K. Bhardwaj, Member (J):**

Learned counsel for the respondents produced a copy of Revised Pension Payment Order (PPO) dated 21.12.2015 and submitted that in the wake the order passed in OA No. 3109/2014 has been complied with. Learned counsel for the applicant pointed out that the respondents did not issue the revised PPO within two months, thus the applicant is entitled to interest on the enhanced amount. Once the respondents have issued the revised PPO and the counsel for the respondents has stated that the interest due to the applicant would be paid shortly, we find substantive compliance of the order passed in OA No. 3109/2014.

Èrgo CP stands disposed of. Notices issued to the respondents are discharged. If the interest is not paid within six weeks, the applicant would be entitled to seek revival of the CP. No costs.

**(K.N. Shrivastava)**  
**Member (A)**

**(A.K. Bhardwaj)**  
**Member (J)**

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